

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2746/97

New Delhi this the 19th Day of May 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Smt. R.Dhiryan,
(Retired Superintendent),
13-A, Pocket-C,
Mayur Vihar Phase II,
New Delhi-110 091.

Petitioner

(By Advocate: Shri Vijay Pandita)

-Versus-

1. The Govt. of National Capital Territory Delhi through its Chief Secretary, 5 Shyam Nath Marg, Delhi.
2. Director of Education, NCT, Old Secretariat, Delhi.
3. Dy Director of Education, South District, Defence Colony, New Delhi.
4. Education Officer, Zone S-24 South District, Defence Colony, New Delhi.
5. Principal, Govt. Boys Sr. Sec. School, (Morning Shift) No. 2, Tyagraja Nagar, Lodi Road, New Delhi.
6. Principal, Govt. Boys Sr. Sec. School (Evening Shift) No. 2, Tyagaraja Nagar, Lodi Road, New Delhi.
7. Principal, Sarvodaya Secondary (Girls) School, Varim Marg, Defence Colony, New Delhi.

(By Advocate: Shri Amresh Mathur)

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ORDER (Oral)

(1)

The applicant while working as an Upper Division Clerk in the Delhi Administration was transferred from Govt. Boys Secondary School, Lodi Road 2 to Govt. Boys Sec. School No. 3 vide order dated 15.5.1992. She has retired on 30.4.1996. Her grievance is that the respondents have not released her DCRG amounting to Rs. 67,904/-. She has now sought a direction to the respondents to release the amount along with interest @ 18%.

2. The respondents in their reply have stated that the DCRG could not be released as the applicant had not handed over the property charge register at the time of her transfer in 1992. They however admit that this was done in 1994. When the matter came up today, the learned counsel for the respondents Shri Amresh Mathur submitted that the verification of various registers has to be done in order to ensure that there is nothing outstanding and it is only after that the DCRG amount can be released.

3. I find that since the charge had been handed over as far back as in 1994, the respondents should have been in a position by now to complete the requisite verification and to release the DCRG amount. Accordingly, I dispose of the OA with the direction to the respondents to complete all formalities within a period of two months from receipt of a copy of this order and to arrange to release the DCRG within a period of one month thereafter. They will also pay interest @ 12% on the amount w.e.f. 10.1.1996 i.e., one year prior to the date of filing of this application.

R.K. Ahuja
(R.K. Ahuja)
Member (A)